

[Shri K. P. Singh Deo]

operated by smugglers for smuggling salt and coal. This is happening with the connivence of the Government officials but according to the statement, only 7 multi-millionaires have been arrested and no action has been taken against the official who are abeting and conniving.

SHRI Z. R. ANSARI : I have already said that whosoever is found guilty of abetting the crime he will not be spared. I can assure this House to that extent. I hope, by tomorrow before the debate starts, we will get the full facts.

RE. ADJOURNMENT MOTIONS—
Contd.

SHRI RAM VILAS PASWAN :

उपाध्यक्ष महोदय

MR. DEPUTY SPEAKER : I have only to say that the assent on the adjournment motion has been withheld and you may meet the Speaker.

श्री रामविलास पासवान: उपाध्यक्ष महोदय, मेरा प्वाइंट आफ आर्डर है। नियम 56 और 197 के तहत मैंने दिल्ली में एक छात्र गौतम जयसिंघानी के संबंध में एडजोर्नमेंट मोशन दिया है और कालिंग अटेंशन भी दिया है। गत 6 मार्च से वह लड़का लापता है। सरकार उसका पता लगाने में अभी तक विफल रही है। क्या यह पब्लिक इम्पाटेंस का सवाल नहीं है? फिर आपने मेरा एडजोर्नमेंट मोशन और कालिंग अटेंशन क्यों नहीं एक्सेप्ट किया है? यदि आप इसे कहते हैं कि यह पब्लिक इम्पाटेंस की चीज है तो आपने इसे एडजोर्नमेंट मोशन और कालिंग अटेंशन के तहत क्यों नहीं लिया है? दिल्ली में भी पूरा असम का सा वातावरण फैल गया है। संजय और गीता हत्या कांड के बाद यह दिल्ली में कांड हुआ है। इतनी बुरी तरह उसका मर्डर किया गया है लेकिन पुलिस अभी तक हत्यारों का पता नहीं चला पाई है। आप सदन के मालिक हैं। होम मिनिस्टर बैठे हुए हैं। उनको कहिए कि वह इस पर एक वक्तव्य दें।

श्री चन्द्रपाल शौलानी (हाथरस): दिल्ली में सा एंड आर्डर की स्थिति दिन प्रति दिन खराब होती जा रही है। कोई दिन भी ऐसा नहीं जाता है जिस दिन बलात्कार, लड़कियों से छेड़खानी, चोरी, डकैती, हत्या का समाचार पढ़ने को न मिल जाता हो।

उन्नीस वर्षीय विद्यार्थी श्री गौतम जयसिंघानी की हत्या कर दी गई है। पुलिस बिल्कुल निष्क्रिय बैठी हुई है और अभी तक हत्यारों का पता नहीं चला पाई है। होम मिनिस्टर बैठे हुए हैं। उनको तो कम से कम इस्तीफा देकर देश के सामने अपना चेहरा दिखाना चाहिए और बताना चाहिए कि हम यहां के क्राइम्ज को रोक नहीं पा रहे हैं, ला एंड आर्डर की स्थिति को बिगाड़ने से रोक नहीं पा रहे हैं, इसलिए हम गद्दी छोड़ कर आ रहे हैं-----

श्री जगदीश टाइटलर (दिल्ली सदर):
**बोलने वाले को क्या सजा होगी। जनता पार्टी का राज नहीं रहा है जब राज चोरियां, डकैतियां आदि होती थीं। अब इस तरह की घटनाएं कम हो रही हैं।

SHRI KRISHNA CHANDRA HALDER (Dargapur) : Sir, the hon. Member has used a certain word which is unparliamentary. It should be expunged.

MR. DEPUTY SPEAKER : Since you have raised the point I will go through the proceedings and, if there is anything unparliamentary, I will expunge it.

SHRI JAGDISH TYTLER : I have referred only to the law and order situation so, it is not unparliamentary.

MR. DEPUTY SPEAKER : I hope you will not raise it every now and then and take the time of the house. Then you would be doing and injustice to those Members who want to raise many points under rule 377(Interruptions) I am giving my own reason. This has been discussed a few minutes back.

SHRI JANARDHANA POOJARY: (Mangalore) : Sir, on a point of order. Rule 361 say that whenever the Speaker rises he shall be heard in silence and any member who is then speaking or offering to speak shall immediately resume his seat. I have been observing since morning that even senior-most members like shri Jyotirmoy Bosu, are violating and flouting this rule. I expected a better standard at least from Professor Madhu Dandavate, a former Minister. But I found on the other hand, he was encouraging other members in this. I am suggesting that these things must be put an end to. I may point out here that you have also power to maintain decorum. Under rule 374, the Speaker may, if he deems it necessary name a member who

disregards the authority of the chair or abuses the rules of the House by persistently and willfully obstructing the business thereof. Of course, I am not suggesting that here. I am only requesting all the members to observe the rules and maintain decorum. (Interruptions).....

MR. DEPUTY-SPEAKER: The Speaker has already said that if any member has any grievance regarding anything that has not been permitted, he can meet the Speaker in the Chamber.....

(Interruptions)

Mr. DEPUTY-SPEAKER: cannot do more than that.

श्री राम बिलास पासवान (हाजीपुर) : उपाध्यक्ष जी, यह चैम्बर वाली क्या बीमारी है? यह तो हाउस में बात होनी चाहिए।

श्री चन्द्रपाल शैलानी (हाथरस) : हाउस में इस पर डिस्कशन होनी चाहिए।.....

(Interruptions)

MR. DEPUTY-SPEAKER : It is not fair on your part. I make an appeal to you. I have to conduct the proceedings of the House. Unless you cooperate, I cannot do anything. Therefore, you please sit down. Now matters under Rule 377. I am not permitting anybody to raise any other issue.

SHRI MANI RAM BAGRI (Hissar) : Sir, I am on a point of order.

MR. DEPUTY-SPEAKER : No point of order. I have taken up matters under Rule 377. Prof. Madhu Dandavate. (Interruptions) No. point of order. Point of order cannot be raised any time and every time. I am not permitting any point of order. Now, Mr. Madhu Dandavate. (Interruptions). Point of order is not to bring the House in disorder.

श्री मनी राम बागड़ी : उपाध्यक्ष जी, यह लोगों की चुनी हुई बाँड़ी है। अगर हिन्दुस्तान में डीजल न हो, बिजली न हो, पानी न हो, हत्याएं हों और अकाल हो, तो कैसे यहां का काम चलेगा?

MR. DEPUTY SPEAKER : I appeal to you. you are a very senior Member... (Interruptions). I have gone to the Matter under Rule 376. I am not going to allow anybody to speak, you please sit down Mr. Dandavate.

SHRI JYOTIRMOY BOSU : Sir, you kindly read Handbook, page 14, sub-rule (vi), para 831.

(Interruptions)

MR. DEPUTY SPEAKER : I have read it.

SHRI JYOTIRMOY BOSU : Sir, the Members are agitated about many things. Mr. Ram Vilas Paswan has said about the murder of Gautam Jaisinghani. Then...

श्री राजनाथ सोनेकर शास्त्री (सदपुर) : यह चुनाती दी जा रही है कि यह छोकरे ठीक करेंगे। यह कह रहे हैं कि छोकरे लोग हम लोगों को ठीक करेंगे। इसको आप नाट कर, और हमारी बात आप सुन नहीं रहे हैं।

MR. DEPUTY-SPEAKER : Please sit down. What Mr. Paswan raised has been withheld by the Speaker and therefore, I would request you, Mr. Paswan... (Interruptions). I would request you to meet the Speaker.

SHRI RAM VILAS PASWAN : Why? You are in the Chair.

MR. DEPUTY-SPEAKER : I am in the Chair. Now I am not permitting you to discuss the subject here. That is why Chair's ruling. Now, matters under rule 377—Prof. Dandavate.

SHRI JYOTIRMOY BOSU : Sir, you have to regulate the House. I have drawn your attention to a subject. (Interruptions). Sir, Mr. Ram Vilas Paswan has talked about Gautam Jaisinghani's murder and the police have so far failed to apprehend the culprits. Now, the whole Opposition has talked about the Assam issue which is a burning issue in the country. Then a letter from Justice Bhagwati, a Judge of the Supreme Court flattering the Prime Minister openly in a public letter. (Interruptions). Sir, what I have quoted from the Handbook, that makes it more or less mandatory for you to read out the adjournment motion. You kindly read out the adjournment motion which you have received.

MR. DEPUTY-SPEAKER : Consent to the adjournment motion on Mr. Gautam's murder has been withheld by the Speaker. With regard to the other things which Mr. Jyotirmoy Bosu mentioned, he has already told you that you should go to his Chamber and discuss the matter. Therefore, that is also my ruling on this. I cannot do anything other than that.

श्री राजनाथ सोनेकर शास्त्री : उपाध्यक्ष महोदय, हाउस को भंग करा दीजिए, हम चैम्बर में ही अपनी समस्याओं का हल करा लेंगे।

श्री राम विलास पासवान : सब बातों के चैम्बर, चैम्बर करते हैं, यह चैम्बर क्या होता है?

MR. DEPUTY-SPEAKER : You will all agree that the House is conducted under certain rules and regulations. If the rules are violated...

श्री राजनाथ सोनेकर शास्त्री: यह आदेश कर दीजिए कि यह हाउस खत्म, हम सारी बातें चैम्बर में ही करेंगे।

श्री राम विलास पासवान : उपाध्यक्ष महोदय, मैं हिन्दी में बोल रहा हूँ, आप समझ नहीं पा रहे हैं।

MR. DEPUTY-SPEAKER : I have understood. From your emotion, I can know what subject you are speaking on. Your emotion itself is a language.

You have to meet the Speaker in his Chamber and discuss it with him and come to a conclusion. That is my decision. Prof. Dandavate.

PROF. MADHU DANDEVATE (Rajapur) : I have been permitted to raise the issue of Assam blockade under rule 377, but I wish...

MR. DEPUTY-SPEAKER : No, you have to read what you have given in writing. I will not permit.

SHRI INDRAJIT GUPTA (Basirhat) : You cannot force him. He may not exercise his right.

MR. DEPUTY-SPEAKER : You have been a Minister and all that. Don't put me in an embarrassing position. You must read out what you have given in writing.

PROF. MADHU DANDEVATE : Apart from being a Minister, I have also been in Parliament from 1971. I only want to tell you that I am glad that the Speaker has allowed me to raise the issue under rule 377, but because the adjournment motion has not been permitted, all of us will take up the matter with the Speaker, and I forego my right to raise the issue under rule 377.

श्री मनीराम बागड़ी: उपाध्यक्ष महोदय, मैं आपसे एक रूलिंग चाहता हूँ इस सवाल पर कि जब नियम 377 के अधीन एक दस्तावेज यहां पर आ जाये, अगर संबंधित सदस्य उसे न भी पढ़े, तो भी वह सबको सर्कलेंट किया जाये, क्योंकि नियम 377 के अधीन संबंधित मामले की कापी स्पीकर को दी जाती है, इसलिए वह सदन का दस्तावेज ही जाता है। आप उसको पटल पर रखिए। अगर किसी मेम्बर ने अंडर प्रोटेस्ट उसको नहीं भी पढ़ा है तो क्योंकि व कौम का मसला है, आपने उसको यहां एलाउ किया है, सभी सदस्य उससे आगाह हो सकें, इसलिए उसे आप यहां पर रखिए।

व्यवधान

SHRI P. M. SAYEED (Lakshadweep) : I am on a point of order Mr. Dandavate has given notice of a statement under rule 377 and he cannot withdraw that. (Interruptions). Mr. Bosu, you are not the Presiding Officer, keep quiet. Don't play with me. I am a senior Member. I will pay you back in the same coin.

Mr. Dandavate has given notice of a statement under rule 377 and it becomes a property of the House when it is admitted. Now, unless and until permission is sought from the House, he cannot withdraw it unilaterally. That is my point of order and I want your ruling on that.

MR. DEPUTY-SPEAKER : He can always take any decision. He is not raising the matter now.

SHRI P. M. SAYEED : Can he unilaterally take that decision.

MR. DEPUTY-SPEAKER : He has equal right to raise it or be absent from the House.

PROF. MADHU DANDEVATE : I am on a point of order. Because such incidents will happen again and again. I am raising on a point of order on this. Any motion for which notice is given and which is already circulated, when it is moved, it becomes the property of the House. But as far as the notice of a statement under rule 377 is concerned, so long as I do not read it in the House, in that case, it does not become the property of the House and there is no question of seeking the permission of the House to withdraw it.

SHRI K. LAKKAPPA (Tumkur) : I rise on a point of order under Rule 339, which reads :

"A Member who has made a motion may withdraw the same by leave of the House.

The leave shall be signified not upon question but by the Speaker taking the pleasure of the House. The Speaker shall ask : 'Is it your pleasure that the motion be withdrawn' ?

MR. DEPUTY-SPEAKER : He has already said and I and you also know that this is not a motion. It is a statement.

SHRI K. LAKKAPPA : The rule is very clear.

MR. DEPUTY-SPEAKER : It is a statement.

SHRI K. LAKKAPPA : I am only reading the procedure under Rule 339, which naturally applies here. The procedure has been clearly laid down. It cannot be withdrawn *suo moto*, because he has already moved it. A typed note has been sent to the Speaker and you have called him. When you have called him, Rule 339 is to be applied and the formality is to be observed. It has not been observed.

MR. DEPUTY-SPEAKER : Rule 339 very clearly states : "A member who has made a motion..."

Now, a statement under Rule 377 is not a motion.

SHRI K. LAKKAPPA : Is it not a motion ?

MR. DEPUTY-SPEAKER : It is not a motion.

SHRI K. LAKKAPPA : It is a motion.

MR. DEPUTY-SPEAKER : He has given in writing. It is not a motion. That is my ruling.

SHRI K. LAKKAPPA : For a motion which has been moved, Rule 339 is to be applied.

MR. DEPUTY-SPEAKER : Now, Shri Madhukar.

अन्तर्गत निम्नलिखित अविलम्बनीय महत्व के प्रश्न की ओर सदन का ध्यान दिलाना चाहता हूँ:--

बिहार में पटना के किसी सर्जन ने श्री राम बाबू प्रसाद यादव नामक एक मरीज का आपरेशन किया। उसके पेट में कैंची छोड़ कर ही टांका मार दिया गया। साल भर उसका इलाज चलता रहा और जब उसके पेट का दर्द और भयंकर हो गया, तो फिर पटना लाया गया। उसके एक्सरे किए गए तथा एक्सरे में पेट में पड़ी कैंची की तस्वीर आई। बेचारा रोगी मर गया। लेकिन ऐसी असावधानी से आज अनेकों इन्सानों की जान जाती है। सरकार से मैं आग्रह करूंगा कि इस बात की छानबीन की जाए तथा अपराध के भागी को सजा दी जाए तथा मृत व्यक्ति को मुआवजा दिलाया जाए।

13 hrs.

MR. DEPUTY-SPEAKER : SHRI Era Mohan—absent.

(ii) Reported crection of a high wall by military authorities encircling, thereby Peenya plantation village in Bagalore and causing Difficulties to villages.

SHRI T.R. SHAMANNA (Bangalore South) : Mr. Deputy-Speaker, Sir, please permit me to make the following statement under Rule 377 regarding the difficulties of the residents of the village by name Pinya Plantation West of Hospital Town, Bangalore—560015.

This village consists of about 1000 semi hutments. The residents are mostly from Scheduled Castes. They are residing here for the past 40 years or so. Their elders have come from Tamil Nadu to serve British officers working in the Military establishments. Near this village the Italian War prisoners were impounded. After World War II, these Tamilians made a colony and stayed there permanently. The residents are working in nearby factories or doing other petty jobs. The living condition of these people is far from satisfactory. They are denied of all civic conveniences as that of roads, light or water drainage.

A difficult situation has been created for these poor Scheduled Caste people and other weaker sections. The Military authorities are now encircling this village by erecting a high wall compound. I am told, a narrow passage of 4 or 5 ft. will be left and I am

12.59 hrs

MATTERS UNDER RULE 377

(i) REPORTED DEATH OF A PATIENT IN PATNA HOSPITAL

श्री कमला मिश्र मधुकर (मोतीहारी) :
उपाध्यक्ष महोदय, मुँ नियम 377 के